

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4729  
ANSWERED ON:24.08.2000  
DSBS IN COUNTRY  
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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a): the number of Dealer Selection Boards constituted in the country, State-wise;
- (b): the composition of the D.S.Bs.; and
- (c): the guidelines being followed by them at the time of discharging their duties?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): The Government have constituted 57 Dealer Selection Boards (DSBs) all over the country with the following composition:

(i) A retired High Court Judge or a retired District Judge - Chairman

(ii) An officer of the rank of Deputy General Manager/  
Chief Manager, depending on availability, of the  
concerned oil company. - Member

(iii) An officer of the rank of Deputy General Manager/  
Chief Manager, depending on availability,  
of another oil company. - Member

Dealer Selection Boards are required to make selection of dealers/distributors for retail outlet dealerships, LPG distributorships and SKO-LDO dealerships. After scrutiny of the applications received in response to the advertisements for selection of dealers/distributors by the oil companies, these are forwarded to the concerned DSB for issuance of interview/call letters. The DSB will judge the inter-se suitability of the candidates on the following:-

- 1) Personality, business ability, salesmanship.
- 2) Capability to arrange finance.
- 3) Educational qualification and general level of intelligence.
- 4) Capability to provide infrastructure and feasibility.
- 5) General assessment.

On the basis of the performance of the candidates, a merit panel is drawn up by the DSB and advised to the concerned oil company for issue of the Letter of Intent.